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S.L. NO. 100

Susanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L

93
Sibal Das
Nilanjan Bhattacharya
Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**
(Through Physical Hearing with Hybrid Mode)
Miscellaneous Application No. 06/2025/EZ

In
Original Application No. 48/2024/EZ

In the matter of:

Ankur Sharma

....Applicant

-VERSUS-

The State of West Bengal and Ors.

...Respondent

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Swanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

(Through Physical Hearing with Hybrid Mode)

Miscellaneous Application No. 06/2025/EZ

In

Original Application No. 48/2024/EZ

In the matter of:

Ankur Sharma,
son of Shri Ambooj Sharma, resident of
13/3, Dr. P. K. Banerjee Road, P.O., P.S.
& District-Howrah, West Bengal, PIN-
711101.

...Applicant

-Versus-

1. The State of West Bengal represented by
the Chief Secretary, Government of West
Bengal having office at NABANNA (13th
Floor), 325, Sarat Chatterjee Road,
Shibpur, Howrah-711102.
Email: cs-westbengal@nic.in

2. West Bengal Pollution Control Board
represented by its Member Secretary
having office at PARIBESH BHAVAN,
10A, Block-L.A., Sector-III, Salt Lake
City, Kolkata-700 106.
Email: ms.wbpcb-wb@bangla.gov.in

3. The District Magistrate, Howrah, having
office at 6, Rishi Bankim Chandra Road,
Howrah-711101.
Email: dmhowrahwb@gmail.com



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Susanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L

4. Howrah Municipal Corporation represented by its Commissioner having office at 4, M. G. Road, Howrah-711101. Email:commissioner.howrah@gmail.com

5. West Bengal Police Housing & Infrastructure Development Corporation Limited represented by its Chairman and Managing Director having office at ARAKSHA BHAWAN, 3rd floor, Block -DJ, Sector-II, Salt Lake City, Kolkata-700091.

Email: mdwbspchl@gmail.com

.....Respondents



Counter Affidavit on behalf of the Respondent No. 5

I, Susanta Mukherjee, son of Late Bishnu Prosad Mukherjee, aged about 68 years, by faith- Hindu, by occupation- Service, working for gain as Executive Engineer (Civil), Zone-N.Q-II, West Bengal Police Housing and Infrastructure Development Corporation Limited at "Araksha Bhawan" 3rd Floor, Block-DJ, Sector-II, Salt Lake City, Kolkata-700091, do hereby solemnly affirm and say as follows:-

1. That I am the concerned executive engineer of the respondent no. 5 herein and as such I have made myself acquainted with the facts and circumstances of this case and as such I am competent to affirm this affidavit and I am duly authorized by the respondent no. 5 to affirm this affidavit on its behalf.

2. On 17th July, 2025, the office of the respondent no. 5 received a notice from the Learned Deputy Registrar, National Green Tribunal Eastern Zone Bench Kolkata wherein and whereby the said Learned Deputy Registrar inter alia directed the respondent no. 5 as follows:-

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Suanta Mukherjee
Executive Engineer (Civil)
W.B.P.H.& I.D.C.L

"Whereas the above titled Miscellaneous Application No. 06/2025/EZ in Original Application No. 48/2024/EZ (Copy of Application & Order dated 08.07 2025 annexed) is listed on 11.08.2025 at 10.30 A.M. before the Hon'ble National Green Tribunal, Eastern Zone Bench at Finance Centre, 3rd Floor, Block III, Action Area-II, New Town, Kolkata (W.B.)-700 161 for your appearance in person or by a pleader duly instructed.

2. Take Notice that in default of your appearance on the date above mentioned the said Application will be heard and determined in your absence.

3. Given under my hand and the seal of this Tribunal, this 11th July, 2025.

Note: (For Orders, Cause Lists & Other information, please visit our website: www.greentribunal.gov.in)"

The respondent no. 5 craves leave to this Hon'ble Tribunal to refer to the copy of the said notice at the time of hearing, if necessary.

3. It is pertinent to mention here that a copy of the original application being O. A. No. 48/2024/EZ along with all annexure thereto (hereinafter referred to as "the said application") has been served upon the respondent no. 5 on 8th April, 2024, which was purportedly affirmed on 26th February, 2024 by the applicant.

4. On 13th March, 2024, the said application came up for consideration before The National Green Tribunal Eastern Zone Bench, Kolkata when, after hearing the Learned advocates for the respective parties, Their Lordships The Hon'ble Mr. Justice B. Amit Sthalekar, Judicial Member and the Hon'ble Dr. Arun Kumar Verma, Expert Member, were pleased to direct inter alia as follows:-

10. All the Respondents shall file their counter -affidavits within four weeks.



X

Swanta Mukherjee
 Executive Engineer (Civil)
 W.B.P.H. & I.D.C.L

11. Considering the allegations made, we deem it appreciate to constitute a Committee to elicit the veracity of the allegations comprising of the following Members:-
 - (i) Senior Scientist, West Bengal Pollution Control Board,
 - (ii) Senior Officer, Howrah Municipal Corporation, and
 - (iii) District Magistrate, Howrah, or his representative not below the rank of Additional District Magistrate,
12. The Committee shall inspect the site in question and submit its Report within four weeks on affidavit with regard to the allegations made.
13. The District Magistrate, Howrah, shall be the Nodal Agency for all logistic purposes.
14. The Committee Report on affidavit shall be filed by the West Bengal Pollution Control Board.
15. List on 25.04.2024."

The Answering respondent no. 5 craves leave of this Hon'ble Court to refer to the said order dated 13th March, 2024 passed by this Hon'ble Court at the time of hearing, if necessary.

5. The answering respondent states that on 25th April, 2024, the said application again came up for consideration before this Learned Tribunal when after hearing the Learned Advocates for the respective parties this Tribunal was pleased to direct inter alia as follows:-

"ORDER

.....

19. The Original Application No. 48/2024/EZ is disposed of with a direction to the Respondent No. 4, Howrah Municipal Corporation, and the Respondent No 5, West Bengal Police Housing & Infrastructure Development Corporation Limited to ensure that garbage, dumped waste, construction demolition waste and other solid waste including repairs and maintenance of septic tanks shall be completed by 30.06 2024 positively.

20. The Respondent Nos. 4 & 5 shall also ensure in a coordinated manner that no municipal or other garbage is allowed to be thrown or to be collected in the said area and adequate waste disposal bins for both solid and liquid



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Susanta Mukherjee
 Executive Engineer (Civil)
 W.B.P.H. & I.D.C.L

municipal waste are provided immediately. The Howrah Municipal Corporation shall also ensure cleanliness is maintained in the area on a daily basis and Municipal Solid Waste Rules, 2016, are strictly adhered to.

21. We also direct that a copy of this order be placed before the Principal Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal, to ensure compliance of the directions of the Tribunal, even though the said Department may not be impleaded in the present Original Application.

22. The Principal Secretary, Urban Development and Municipal Affairs Department, Government of West Bengal shall file affidavit of compliance by 15.07.2024.”

The Answering respondent no. 5 craves leave of this Hon'ble Court to refer to the said order dated 25th April, 2024 passed by this Hon'ble Court at the time of hearing, if necessary.

6. The answering respondent no. 5 states that on 25th April, 2024, the answering respondent no. 5 herein also filed its affidavit in opposition against the said original application filed by the petitioner herein before this Hon'ble Tribunal through e-filing.

A Photostat copy of the said affidavit in opposition and the screen shot of the e-filing are annexed hereto and collectively marked with the letter "A".

7. Save and except those which are matters of record and what are specifically admitted by me herein below, each and every allegation and/or contention and/or submission contained in the said application is denied and disputed as if the same is set out in seriatim herein and specifically traversed.

8. Without prejudice to the above and before dealing with or answering the allegations contained in the said application, I beg to pledge the following:-

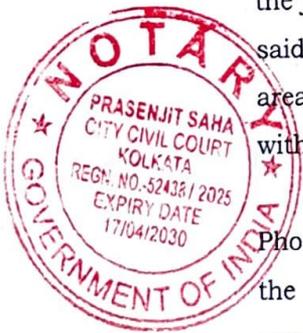


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Sewanta Mukherjee
Executive Engineer (Civil)
W.B.P.H.& I.D.C.L

- A. West Bengal Police Housing & Infrastructure Development Corporation Limited i.e. the answering respondent herein is entrusted with the repairing and structural maintenance (civil and electrical) works of the buildings and associated structures of Police Directorate.
- B. The answering respondent is not responsible for cleaning the debris of the compound and scavenging works needed to be carried out for the upkeeping of the compound belonging to the police authority, which, in the instant case is the Police Housing Estate of the Howrah Police Commissionerate situated at 11, Dr. P.K. Banerjee Road, Howrah.
- C. The answering respondent states that its responsibility and/or job is only restricted to the repairing and structural maintenance, both civil and electrical of the buildings and other structures of Police Directorate. Its job and/or responsibility does not include the cleaning of garbage and waste management of any such compound. In the instant case, the cleaning and waste management of the Lichubagan Police Quarter is the responsibility of the Howrah Municipal Corporation. Furthermore, it is also the duty of the residents of the said quarter to ensure the cleanliness of the said place in question.
- D. The answering respondent states that after receiving the said notice from this Hon'ble Tribunal on 17th July, 2025, although it was/is not the job and/or responsibility of the answering respondent to clean the said place and/or area in question but it has still cleaned the said area in question including the repairing works of the pits and drains within the said compound.
- Photostat copies of the photographs showing the cleaning works of the said area as well as repairing of the pits and drains of the said compound executed by the men engaged by the respondent no. 5 are annexed hereto and collectively marked with the letter "B".

9. The answering respondent no. 5 states that on 22nd January, 2026, the said application again came up for consideration before this Learned



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Tribunal when after hearing the Learned Advocates for the respective parties this Tribunal was pleased to direct, inter alia, as follows:-

"ORDER

5. Respondent no.5 is directed to cure the defect and re-file the same within one week."

10. That owing to personal difficulties the answering respondent was unable to the affirm the present affidavit in time and as such is craving leave of this Hon'ble Tribunal to allow the filling of the said affidavit belatedly.

11. Barring what are specifically admitted herein, all allegations made in the said application filed by the petitioner are denied and disputed. The allegations made in the said application are sweeping in nature, without any element of material basis.

12. In the facts and circumstances stated above it is humbly submitted that the application is not maintainable and the prayers made in the said application should be rejected and the instant application should be dismissed with exemplary costs.

13. Save as aforesaid all other allegations and/or insinuations which have not been specifically dealt with in the instant Affidavit shall be deemed to have been strictly denied by the answering respondent.

14. It is submitted that the said application has been filed by suppressing material facts and the applicant has come to this Hon'ble Tribunal with unclean hands. The said petition is motivated, speculative, harrasive, coercive, vexatious and the same is liable to be dismissed with exemplary costs.



Sesanta Mukherjee
Deponent
 Executive Engineer (Civil)
 W.B.P.H. & I.D.C.L

VERIFICATION

That the statements made in paragraphs 1 to 14 of the foregoing affidavit are true to my knowledge and the rest are my respectful submissions before this Hon'ble Court.



Sensanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L
DEPONENT

Identified by me

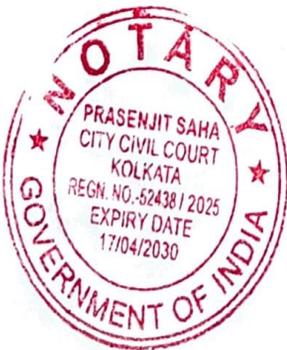
Nitayan Bhattacharya
Advocate

Solemnly affirmed and declared
Before me on Identification

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PRASENJIT SAHA
Notary, Kolkata, Govt. of India
Regn. No.-52438 / 2025

12 MAR 2026



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Before the Green Tribunal, Eastern Zone Bench at Kolkata

MEMORANDUM OF APPLICATION

Under Section 18(1) read with sections 14 & 15 and under Section 18(2) of the National Green Tribunal Act, 2010

Original Application No. 48/2024/EZ

In the matter of:

Ankur Sharma,
son of Shri Ambooj Sharma,
resident of 13/3, Dr. P. K. Banerjee
Road, P.O., P.S. & District-Howrah,
West Bengal, PIN-711101.

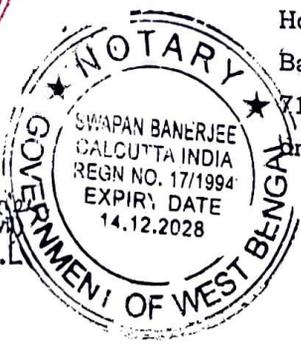
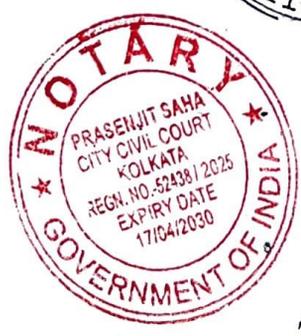
..... Applicant

-VERSUS-

1. The State of West Bengal
represented by the Chief Secretary,
Government of West Bengal having
office at NABANNA (13th Floor), 325,
Sarat Chatterjee Road, Shibpur,
Howrah-711102.
Email: cs-westbengal@nic.in

2. West Bengal Pollution Control
Board represented by its Member
Secretary having office at PARIBESH
BHAVAN, 10A, Block-L.A., Sector-
III, Salt Lake City, Kolkata-700 106.
Email: ms.wbpcb-wb@bangla.gov.in

3. The District Magistrate,
Howrah, having office at 6, Rishi
Bankim Chandra Road, Howrah-
711101.
Email: dmhowrahwb@gmail.com



Susanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L.

25 APR 2024

9 H -

4. Howrah Municipal Corporation represented by its Commissioner having office at 4, M. G. Road, Howrah-711101. Email: commissioner.howrah@gmail.com

5. West Bengal Police Housing & Infrastructure Development Corporation Limited represented by its Chairman and Managing Director having office at ARAKSHA BHAWAN, 3rd floor, Block -DJ, Sector-II, Salt Lake City, Kolkata-700091. Email: mdwbsphcl@gmail.com

.....Respondents

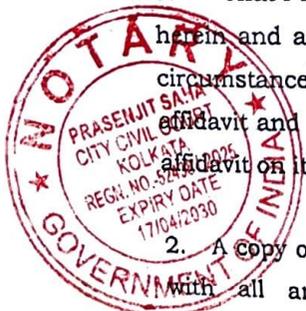


Affidavit-in-Opposition on behalf of the Respondent no. 5

I, Susanta Mukherjee, son of ~~Kole Biswas~~ ^{Murari Prasad} aged about 67 years, by faith- Hindu, by occupation- Service, working for gain as Executive Engineer (Civil), Zone-N.O.-II West Bengal Police Housing and Infrastructure Development Corporation Limited at "Araksha Bhawan" 3rd Floor, Block-DJ, Sector-II, Salt Lake City, Kolkata-700091, do hereby solemnly affirm and say as follows-

1. That I am the concerned executive engineer of the respondent no. 5 herein and as such I have made myself acquainted with the facts and circumstances of this case and as such I am competent to affirm this affidavit and I am duly authorized by the respondent no. 5 to affirm this affidavit on its behalf.

2. A copy of the original application being O. A. No. 48/2024/EZ along with all annexure thereto (hereinafter referred to as "the said



Susanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L



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application") has been served upon the respondent no. 5 on 8th April, 2024, which was purportedly affirmed on 26th February, 2024 by the applicant and after perusing the same I have understood the meaning, content and purport thereof. I have also been advised to specifically deal with the allegations made in the said application against the answering respondent herein and I am restricting my instant affidavit only to the extent of such allegations raised in the instant application.

3. On 13th March, 2024, the said application came up for consideration before The National Green Tribunal Eastern Zone Bench, Kolkata when, after hearing the Learned advocates for the respective parties, Their Lordships The Hon'ble Mr. Justice B. Amit Sthalekar, Judicial Member and the Hon'ble Dr. Arun Kumar Verma, Expert Member, were pleased to direct inter alia as follows:-

".....

10. All the Respondents shall file their counter -affidavits within four weeks.

11. Considering the allegations made, we deem it appreciate to constitute a Committee to elicit the veracity of the allegations comprising of the following Members:-

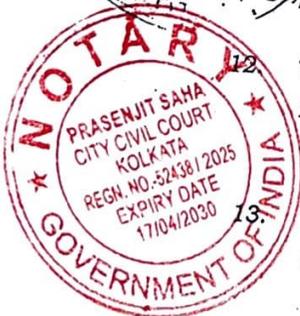
Senior Scientist, West Bengal Pollution Control Board,

Senior Officer, Howrah Municipal Corporation, and

District Magistrate, Howrah, or his representative not below the rank of Additional District Magistrate,

The Committee shall inspect the site in question and submit its Report within four weeks on affidavit with regard to the allegations made.

The District Magistrate, Howrah, shall be the Nodal Agency for all logistic purposes.



Susanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L



- H - 18 -

14. The Committee Report on affidavit shall be filed by the West Bengal Pollution Control Board.
15. List on 25.04.2024."

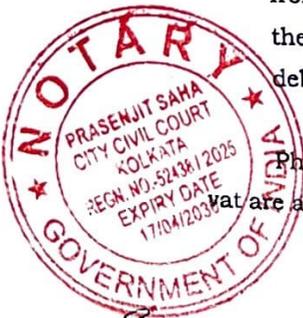
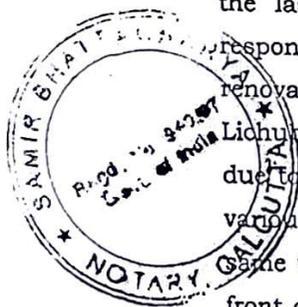
The Answering respondent no. 5 craves leave of this Hon'ble Court to refer to the said order dated 13th March, 2024 passed by this Hon'ble Court at the time of hearing, if necessary.

4. Save and except those which are matters of record and what are specifically admitted by me herein below, each and every allegation and/or contention and/or submission contained in the said application is denied and disputed as if the same is set out in seriatim herein and specifically traversed.

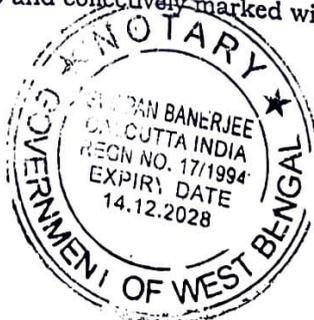
5. Without prejudice to the above and before dealing with or answering the allegations contained in the said application, I beg to pledge the following :-

A. That the repair and renovation work of the buildings within the compound of Lichubagan Police Quarters have been going on for the last 2-3 years. It is pertinent to mention here that the respondent no. 5 herein carrying on the said work of repair and renovation of the said buildings within the compound of the Lichubagan Police Quarters through its selected contractor and due to the said repair and renovation work of the said buildings, various kind of debris collected by the said contractor and the same temporarily kept in the vat which is situated beside road in front of the said buildings of the Lichubagan Police Quarters and the said contractor through its clearing personnel clear the said debris regularly from the said vat.

Photographs showing regular clearance of the debris from the said vat are annexed hereto and collectively marked with the letter "A".



Susanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L



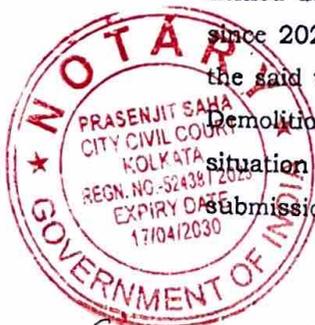
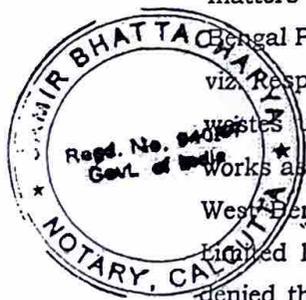
- 12 - LXI -

B. The answering respondent specifically states that there is no fault on the part of the answering respondent or its contractor and their men, agents and associates regarding any pollution in the said area concern i.e. Lichubagan Police Quarters. It is further pertinent to mention here that neither the answering respondent nor its contractor and/or men, agents and associates are any way involved in polluting the said area in any manner whatsoever.

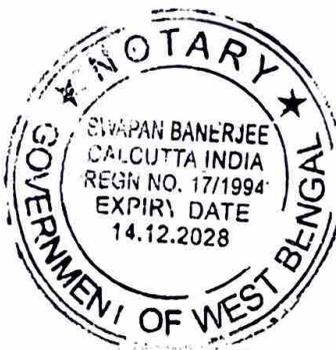
6. Without prejudice to the above I beg to deal with the paragraphs in the application ad seriatim.

7. Barring what are specifically admitted herein, all allegations made in the said Writ Petition filed by the petitioner are denied and disputed. The allegations made in the writ petition are sweeping in nature, without any element of material basis. The statements based on the newspaper reports solely are denied.

8. With reference to paragraph No. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11 and 12 of the said application, I deny each and every allegation and dispute the correctness of the submissions made therein save and except what are matters of records. It is denied that the contractors engaged by the West Bengal Police Housing & Infrastructure Development Corporation Limited viz Respondent no. 5 have dumped heaps of construction and demolition wastes upon the said vast vacant strip of land during the renovation works as alleged or at all. It is further denied that on the other hand, the West Bengal Police Housing & Infrastructure Development Corporation Limited has already turned a blind eye as alleged or at all. It is also denied that repair/renovation of the police quarters is being carried on since 2020, Construction and Demolition Wastes are being dumped at the said vacant strip of land in gross violation of the Construction and Demolition (C&D) Waste Management Rules, 2016 further worsening the situation as alleged or at all. I crave leave to make necessary submissions in this regard at the time of hearing referring to the



Sasanta Mukherjee
Executive Engineer (Cvi)
W.B.P.H. & I.D.C.L



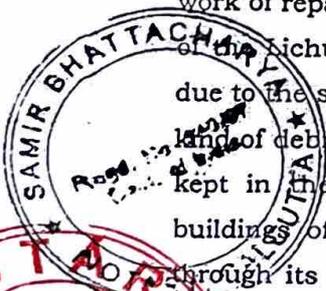
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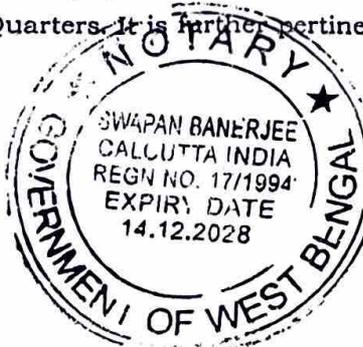
statements made in the foregoing paragraphs and I refrain from repeating the same to avoid prolixity.

9. With reference to paragraph Nos. 13, 14, 15, 16, 17, 18, 19, 20 and 21 of the said application, I deny each and every allegation and dispute the correctness of the submissions made therein save and except what are matters of records. It is denied that it is also duty of West Bengal Police Housing & Infrastructure Development Corporation Limited to ensure that all premises under its jurisdiction are properly maintained and proper disposal of solid and liquid waste are carried on as alleged or at all. I crave leave to make necessary submissions in this regard at the time of hearing referring to the statements made in the foregoing paragraphs and I refrain from repeating the same to avoid prolixity.

10. With reference to paragraph Nos. 22, 23, 24, 25, 26, 27, 28, 29, 30, 31 and 32 of the said application, I deny each and every allegation and dispute the correctness of the submissions made therein save and except what are matters of records. It is submitted the repair and renovation work of the buildings within the compound of Lichubagan Police Quarters have been going on for the last 2-3 years. It is pertinent to mention here that the respondent no. 5 herein carrying on the said work of repair and renovation of the said buildings within the compound of the Lichubagan Police Quarters through its selected contractor and due to the said repair and renovation work of the said buildings, various kinds of debris collected by the said contractor and the same temporarily kept in the vat which is situated beside road in front of the said buildings of the Lichubagan Police Quarters and the said contractor through its clearing personnel clear the said debris regularly from the said vat. It is further submitted there is no fault on the part of the answering respondent or its contractor and their men, agents and associates regarding any pollution in the said area concern i.e. Lichubagan Police Quarters. It is further pertinent to mention here that



Sevanta Mukherjee
Executive Engineer (CIVIL)
W.B.P.H. & I.D.C.L



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neither the answering respondent nor its contractor and/or men, agents and associates are any way involved in polluting the said area in any manner whatsoever. I crave leave to make necessary submissions in this regard at the time of hearing referring to the statements made in the foregoing paragraphs and I refrain from repeating the same to avoid prolixity.

11. With reference to paragraph No. 33 of the said application and the various grounds stated there under. It is submitted that the said grounds do not make out any case of interference by this Hon'ble Court.

I crave leave to refer to the statements made in the forgoing paragraphs of this affidavit in this regard and I refrain from repeating the same for avoiding prolixity.

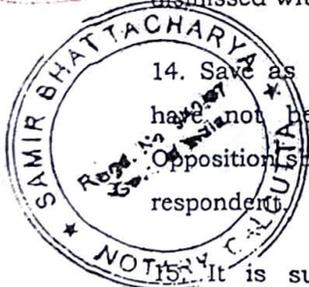
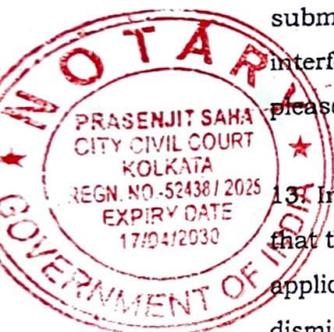
12. With the facts and circumstances stated herein above it is humbly submitted that no case were made out by the applicant calling for interference in this application. Therefore, this Hon'ble Court may be pleased to dismiss the application in limine with cost.

13. In the facts and circumstances stated above it is humbly submitted that the application is not maintainable and the prayers made in the said application should be rejected and the instant application should be dismissed with exemplary costs.

14. Save as aforesaid all other allegations and/or insinuations which have not been specifically dealt with in the instant Affidavit-in-Opposition shall be deemed to have been strictly denied by the answering respondent.

15. It is submitted that the said application has been filed by suppressing material facts and the applicant has come to this Hon'ble Court with unclean hands. The said petition is motivated, speculative, harrasive, coercive, vexatious and the same is liable to be dismissed with exemplary costs.

Servanta Mukherjee
Executive Engineer (Civil)
W.B.P.H. & I.D.C.L



#. 17 -

16. That the statements made in paragraphs 1 to 15 of the foregoing affidavit are true to my knowledge and the rest are my respectful submissions before this Hon'ble Court.

Susanta Mukherjee.
DEPONENT

Prepared in my office

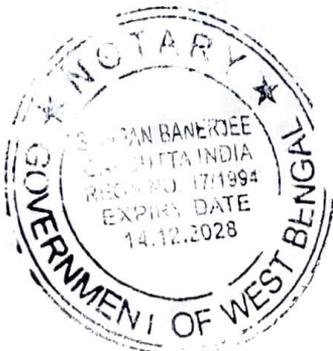
Nilayin Bhattacharya
Advocate.



Solemnly Affirmed and
Declared before me U/S 139
CPC/U/S 297 (C) CRPC

25.4.24
Notary

Samir Bhattacharya
Notary Govt. of India
Regd. No.- 940 / 97
CITY CIVIL COURT, CALCUTTA

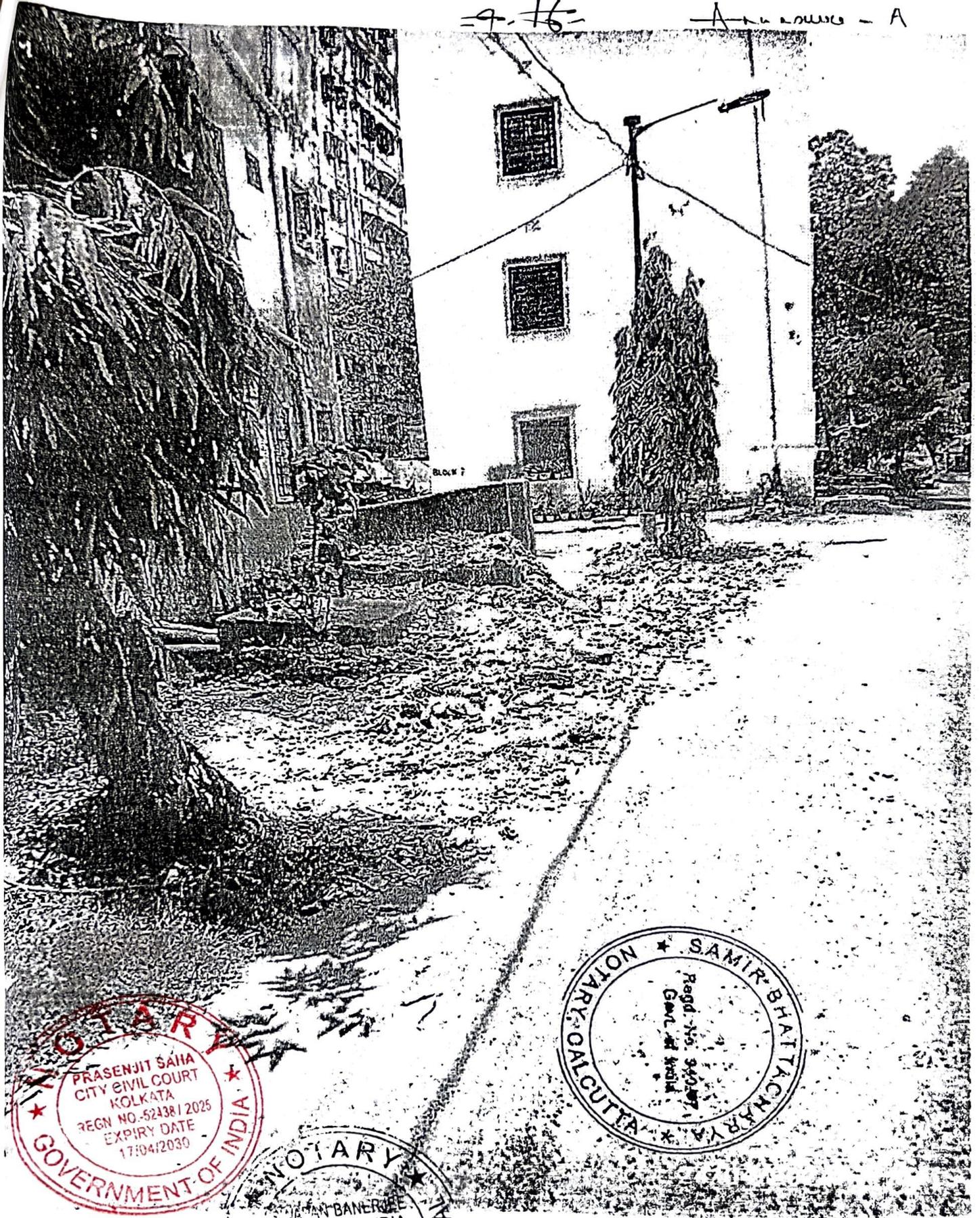


25 APR 2024

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Annexure - A

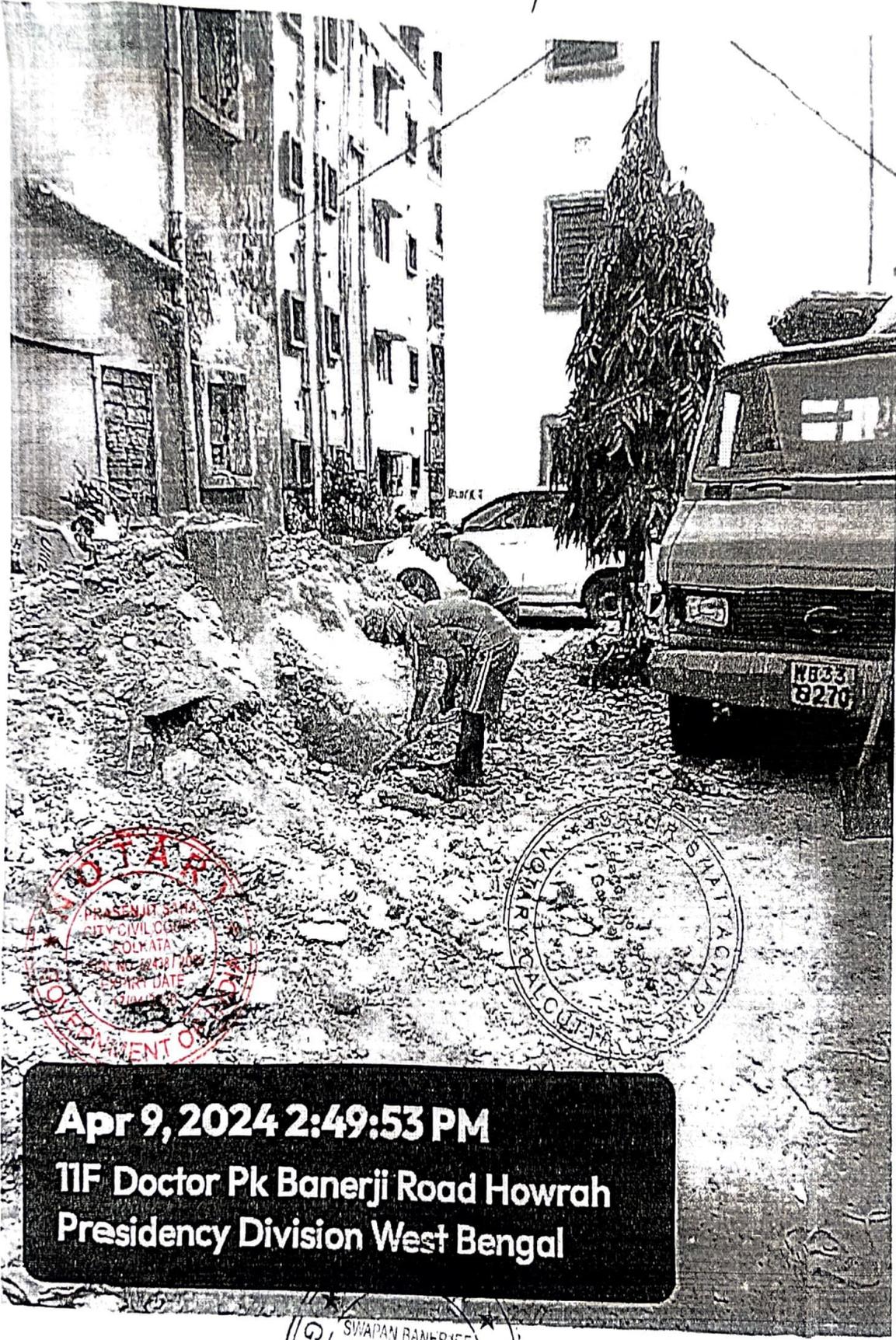


NOTARY
 PRASENJIT SAHA
 CITY CIVIL COURT
 KOLKATA
 REGN NO. 52438 / 2025
 EXPIRY DATE
 17/04/2030
 GOVERNMENT OF INDIA

NOTARY * SAMIR BHATTACHARYA *
 Regd. No. 34087
 Govt. of India
 CALCUTTA

NOTARY *
 ANAN BANERJEE
 CALCUTTA INDIA
 REGN. NO. 17/1994
 EXPIRY DATE
 14.12.2028
 GOVERNMENT OF WEST BENGAL

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KOLKATA
 PRASANT SAMA
 CITY CIVIL ENGINEER
 KOLKATA
 NO. 10428/2024
 START DATE
 21/04/24
 DEPARTMENT OF
 URBAN INFRASTRUCTURE

SWAPAN BANERJEE
 CHIEF ENGINEER
 CIVIL
 GOVERNMENT OF WEST BENGAL
 CALCUTTA

Apr 9, 2024 2:49:53 PM
11F Doctor Pk Banerji Road Howrah
Presidency Division West Bengal

SWAPAN BANERJEE
 CALCUTTA INDIA
 REGD. NO. 17/1994
 EXPIRY DATE
 14.12.2028
 GOVERNMENT OF WEST BENGAL

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Tribunal

Ankur Sharma Vs.
State of West Bengal
through the Chief
Secretary

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1	DocScanner Apr 25, 2024 12-30 PM.pdf	West Bengal Police Housing & Infrastructure Development Corporation Limited represented by its Chairman and Managing Director	KOLKATA (EASTERN ZONE BENCH)	Others
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NOTARY
 PRASENJIT SAHA
 CITY CIVIL COURT
 KOLKATA
 REGD. NO. 57438/2025
 EXPIRY DATE
 17/04/2028
 GOVERNMENT OF WEST BENGAL



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 19 July 2025 at 4:44 pm

GOVERNMENT OF WEST BENGAL
 14.12.2028



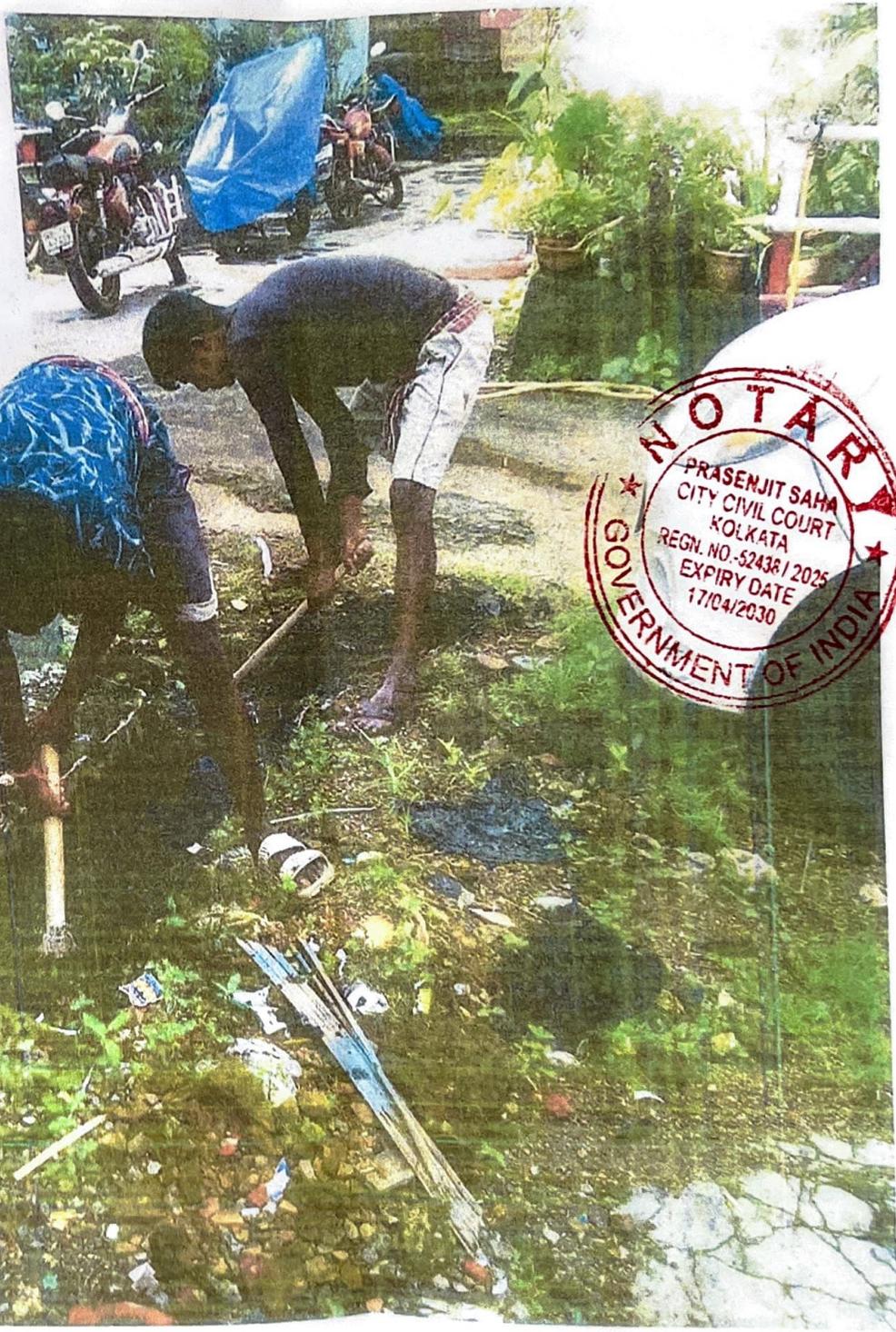
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NOTARY
 PRASENJIT SAHA
 CITY CIVIL COURT
 KOLKATA
 REGN. NO.-52438/2025
 EXPIRY DATE
 17/04/2030
GOVERNMENT OF INDIA

Prasenjit Saha

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NOTARY
 * PRASENJIT SAHA *
 CITY CIVIL COURT
 KOLKATA
 REGN. NO. - 52438 / 2025
 EXPIRY DATE
 17/04/2030
 * GOVERNMENT OF INDIA *

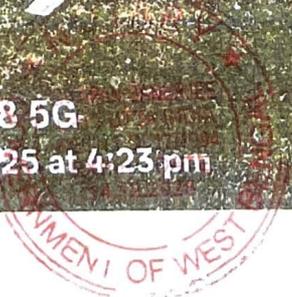
NOTARY
 * PRASENJIT SAHA *
 CITY CIVIL COURT
 KOLKATA
 REGN. NO. - 52438 / 2025
 EXPIRY DATE
 17/04/2030
 * GOVERNMENT OF INDIA *

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Jul 26, 2025, 09:43

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 26 July 2025 at 4:23 pm



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BEFORE THE NATIONAL GREEN
TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
(Through Physical Hearing with
Hybrid Mode)

Miscellaneous Application No.
06/2025/EZ

In

Original Application No. 48/2024/EZ

In the matter of:

Ankur Sharma

.....Applicant

-Versus-

The State of West Bengal and Others

.....Respondents



Counter Affidavit on behalf of the
Respondent no. 5

Advocate on Record:
Mr. Nilanjan Bhattacharya,
Advocate
Enrolment No F/2017/1334/2021
C/o. Mr. Sayan Sinha
Advocate
High Court Calcutta
15, Barui Para Lane,
Howrah-711104
Mobile No. 9836932476
Email Id- advocatesayansinha@gmail.com



Nilanjan Bhattacharya <nbhattacharya8896@gmail.com>

Counter affidavit by Respondent no.5 in MA-06 of 2025

1 message

Nilanjan Bhattacharya <nbhattacharya8896@gmail.com>

12 March 2026 at 21:59

To: Amrita Pandey <amritalegal@gmail.com>, Ankur Sharma <adv.ankursharma9@gmail.com>, Sudip Kumar Dutta <adv.skdutta@gmail.com>

Madam/ Sir

Please find attached herewith a copy of the Counter affidavit filed by the respondent no.5 in MA 06 of 2025

**MA 06- Affidavit on behalf of respondent no.5_edited.pdf**

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